

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:4  
ANSWERED ON:22.11.2011  
CRIME AGAINST WOMEN AND CHILDREN  
Pradhan Shri Nityananda; Ram Shri Purnmasi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether women and children continue to be vulnerable to crime;
- (b) if so, the reaction of the Government thereto;
- (c) the total number of cases of crime against women and children registered during 2010 and 2011, crime-wise including rape, torture, eve-teasing, murder and kidnapping separately, State/UT-wise;
- (d) the total number of accused arrested, convicted, cases solved/ unsolved, conviction rate achieved and the steps taken to solve all the cases alongwith the action taken against the accused during the said period, State/UT-wise;
- (e) whether the Government proposes to work-out certain exemplary and stringent measures to control such menace; and
- (f) if so, the details thereof alongwith the other steps taken by the Government to curb such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (f): A Statement is laid on the Table on the House.

STATEMENT IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 4 FOR 22.11.2011.

(a) to (f): As per information provided by the National Crime Records Bureau (NCRB) a total of 2,13,585 cases of crime against women were reported in the country during 2010. Details of crimes against women during 2008 – 10 under different headings, State / UT wise are available at Annexure I. Similarly, a total of 26,694 cases of crime against children were reported in the country during 2010. Details of crimes against children during 2008 – 10 under different headings, State / UT wise are available at Annexure II. Latest available data is upto 2010.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union government attaches the highest importance to the prevention and control of crime against women and children.

Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila/children help desk' at police station level.

Ministry of Home Affairs has also sanctioned a comprehensive scheme wherein it is proposed to establish 335 Anti Human Trafficking Units (AHTUs) throughout the country.